



Government of Jammu and Kashmir  
Civil Secretariat, Home Department  
Jammu/Srinagar.

NOTIFICATION.

Srinagar, the 31<sup>st</sup> May, 2016

SRO 174.- Whereas, on 20.03.2012 Police Station, Shopian received a reliable information to the effect that a group of LeT outfit headed by Abu Talha S/o Ab. Hamid Najar R/o Herman Shopian was moving in Herman and was threatening panchs, Sarpanchs and Political workers to resign from their portfolios through posters; and

Whereas, during the course of investigation, three accused persons namely 1) Nawaz Ahmad Najar @ Abu Talha S/o Ab. Hamid Najar R/o Herman Shopian, 2) Mohd. Ishaq Parray S/o Gh. Hassan Parray R/o Kundalan Shopian and 3) Mohd. Rafi Rather S/o Ab. Rehman Rather R/o Kiloora Shopian were apprehended and during their personal search, some Arms/Ammunition was recovered from them; and

Whereas, in this connection, Case FIR No. 80/2012 under sections 13, 18 and 20 of the Unlawful Activities (Prevention) Act, 1967 was registered at Police Station, Shopian and investigation initiated; and

Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused persons under section 13, 18 and 20 of the Unlawful Activities (Prevention) Act, 1967 apart from other offences; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused persons; and

